

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

**Excise Miscellaneous Application No.76804 of 2019
&
Excise Appeal No.75702 of 2019 & CO/76481 of 2019**

(Arising out of Order-in-Appeal No.490/HWH/CE/2018-19 dated 16.11.2018 passed by
Commr. of Central Excise (Appeals), Kolkata)

CGST & Excise, Howrah
15/1, Strand Road, Kolkata-700001

Applicant (s)

VERSUS

M/s Jindal India Ltd.
NH-6, Vill.-Jangalpur, P.O.Argori, G.P.-Andul,
P.S.-Sankrail, Howrah-711302.

Respondent (s)

APPEARANCE :

Shri S.S.Chattopadhyay, Authorized Representative for the Appellant
None for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

**MISC.ORDER NO.77132/2019
FINAL ORDER NO.76214/2019**

DATE OF HEARING : 20.09.2019
DATE OF DECISION : 20.09.2019

PER P.K.CHOUDHARY :

The Appellant-Revenue has prayed for withdrawal of their appeal in terms of litigation policy vide Board's instruction being F.No.390/Misc./116/2017-JC dated 22.08.2019.

2. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn under National Litigation Policy. Misc.Application for withdrawal of appeal stands disposed off. Cross Objection also gets disposed off.

(Dictated and pronounced in the open court.)

Sd/
(P. K. Choudhary)
Member (Judicial)

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